

Marketing and Processing Corporation Limited, Srinagar, for the year 1986-87.

- (ii) Annual Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1986-87, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

**Statement correcting reply to Unstarred Question No. 8020 dated 31st May, 1995 re : transplantation of Kidney and Statement for delay in laying these papers.**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Dr. C. Silvera, I beg to lay on the Table a Statement (Hindi and English versions) correcting the reply given on 31 May, 1995 to Unstarred Question No. 8020 by Dr. A.K. Patel and Shri Syed Shabaduddin regarding transplantation of Kidney and giving reasons for delay in correcting the reply.

[Placed in Library. See No. L.T. 8054/95]

**Prevention of Food Adulteration (2nd Amendment) Rules, 1995 and Statement showing reasons for delay in laying these papers.**

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table :-

- (1) A copy of the Prevention of Food Adulteration (2nd Amendment) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 106(E) in Gazette of India dated the 22nd February, 1994, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 8055/95]

23.19 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the

following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Sixth Schedule to the Constitution (Amendment) Bill, 1995 which has been passed by the Rajya Sabha at its sitting held on the 22nd August, 1995."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Eighty-first Amendment) Bill, 1995 which has been passed by the Rajya Sabha, in accordance with the provisions of article 368 of the Constitution of India, at its sitting held on; the 22nd August, 1995."

23.19 1/2 hrs.

BILL AS PASSED BY RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I lay on the Table two Bills as passed by Rajya Sabha on the 22nd August, 1995:-

- (1) The Sixth Schedule to the Constitution (Amendment) Bill, 1995.
- (2) The Constitution (Eighty-first Amendment) Bill, 1995.

23.19 3/4 hrs.

Committee on Private Members' Bills and Resolutions

Forty-fifth Report

[English]

SHRI S. MALLIKARJUNAIAH (Tumkur) : Sir, I beg to present the Forty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

23.20 hrs.

[English]

MATTERS UNDER RULE 377

- (i) **Need to take measures to remove the existing lacunae in the revamped public distribution system particularly in Tamil Nadu**

SHRI P.P. KALIAPERUMAL (Cuddalore) : Sir, the Public Distribution System and the recently introduced